**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**
**M.A. NO. 57/2025**
**IN**
**ORIGINAL APPLICATION NO. 613/2022**

**IN THE MATTER OF:**
**RAM MILAN SAHANI**

**...APPLICANT**

**VERSUS**

**STATE OF U.P. & ORS.**

**...RESPONDENT(s)**

**INDEX**


| S. NO. | PARTICULARS | PAGE NO. |
|---|---|---|
| 1. | COMPLIANCE REPORT ON BEHALF OF RESPONDENT NO. 2 IN COMPLIANCE OF THE DIRECTIONS ISSUED BY THE HON'BLE NATIONAL GREEN TRIBUNAL | |
| 2. | A COPY OF THE LETTER DATED 05.08.2024 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-1** | |
| 3. | A COPY OF LETTER DATED 03.02.2025 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-2** | |
| 4. | A COPY OF LETTER DATED 20.09.2024 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-3** | |
| 5. | A COPY OF THE LETTER DATED 23.04.2025 IS | |

| | | |
|---|---|---|
| | ANNEXED HEREWITH AND MARKED AS **ANNEXURE-4** | |

***THROUGH COUNSEL***

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
bhanwar09jadon@gmail.com | 6375115224

**DATE: 04.12.2025**
**PLACE: NOIDA**

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**
**M.A. NO. 57/2025**
**IN**
**ORIGINAL APPLICATION NO. 613/2022**

**IN THE MATTER OF:**
**RAM MILAN SAHANI**

**...APPLICANT**

**VERSUS**

**STATE OF U.P. & ORS.**

**...RESPONDENT(s)**

**COMPLIANCE REPORT ON BEHALF OF RESPONDENT NO. 2 IN COMPLIANCE OF THE DIRECTIONS ISSUED BY THE HON'BLE NATIONAL GREEN TRIBUNAL**

## I. BACKGROUND OF THE MATTER:

1. That the above-captioned matter pertains to the *Original Application No. 613/2022 titled "Ram Milan Sahani vs. State of Uttar Pradesh & Ors."* filed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, regarding non-compliance of provisions of the Solid Waste Management Rules, 2016 and consequential environmental degradation in the State of Uttar Pradesh.

C.P. MISRA
ADV. & NOTARY
LUCKNOW U.P.
REGN. NO. 20917
NOTARY
GOVERNMENT OF INDIA

2. That the Hon'ble Tribunal vide order dated 16.10.2025 directed the Deponent to file their compliance report. The operative paragraph of the order is stated below:

> *"…6. Compliance report may also be filed on behalf of Principal Secretary, Environment, Forest and Climate Change and District Magistrate, Gorakhpur…"*

**COMPLIANCES/ ACTION TAKEN BY THE STATE OF U.P. IN COMPLIANCE OF THE DIRECTIONS ISSUED BY THE HON'BLE TRIBUNAL IN *O.A. NO. 613/2022 "RAM MILAN SAHANI VS STATE OF U.P. & ORS.*"**

3. That in compliance of the directions issued by the Hon'ble Tribunal, the Chief Secretary, UP has issued a letter dated 05.08.2024 to the Additional Chief Secretary, Environment, Forest and Climate Change Department. It was directed to the ACS that all the necessary actions be taken by the concerned departments as per the directions of the Hon'ble Tribunal vide judgement dated 26.07.2024 in the Original Application of the present matter, and the reports of the same shall be submitted to the Chief Secretary at the earliest.

NOTARY C.P. MISRA ADV. & NOTARY LUCKNOW U.P. REGN. NO. 20914 GOVERNMENT OF INDIA

A copy of the letter dated 05.08.2024 is annexed herewith and marked as **ANNEXURE-1.**

4. That the in compliance of the directions issued by the Hon'ble Tribunal, the Chief Secretary, State of UP has sent another letter dated 03.02.2025 to the Principal Secretary, Environment, Forest & Climate Change Department and to Principal Secretary, Urban Development Department. Vide the aforementioned letter, the Chief Secretary has directed strict and rigorous implementation of the directions issued by this Hon'ble Tribunal in the present Original Application concerning Municipal Solid Waste (MSW) management. Furthermore, considering the seriousness of the pollution caused by the MSW, action taken reports from the concerned departments were also sought by the Chief Secretary.

A copy of letter dated 03.02.2025 is annexed herewith and marked as **ANNEXURE-2.**

NOTARY
C.P. MISRA
ADV. & NOTARY
LUCKNOW U.P.
REGN. NO. 20914
GOVERNMENT OF INDIA

5. That while referring to the letter dated 05.08.2024 issued by the Chief Secretary, the Secretary, Environment, Forest and Climate Change has issued further directions through letter dated 20.09.2024 and has directed that in compliance of the direction of the Hon'ble Tribunal vide

order dated 26.07.2024 in the Original Application, enforcement of complete prohibition throughout the entire State of Uttar Pradesh shall be ensured regarding the dumping or disposal of solid waste at unauthorized locations, particularly along roadsides, rivers, water channels, wetlands, ponds, tanks, Panchayat or Revenue land, land belonging to the Public Works Department, or land owned by any other authority. Furthermore, compliance of directions by the Hon'ble Tribunal regarding the imposition, collection, and utilization of penalties upon violators shall be carried out. The action taken reports of the same was directed by the Deponent department to be submitted at the earliest.

A copy of letter dated 20.09.2024 is annexed herewith and marked as **ANNEXURE-3.**

NOTARY
C.P. MISRA
ADV. & NOTARY
LUCKNOW U.P.
REGN. NO. 20914
GOVERNMENT OF INDIA

6. That the Environment department vide letter dated 23.04.2025, with reference to the above mentioned letters issued by the Chief Secretary, directed the concerned authority that the compliance report may be submitted before the Hon'ble Tribunal in a time bound manner and the same shall be submitted before the Hon'ble Tribunal.

A copy of the letter dated 23.04.2025 is annexed herewith and marked as **ANNEXURE-4.**

7. That it is humbly submitted before the Hon'ble Tribunal that compliance with the directions issued in the OA is being ensure by the Deponent department.

8. Hence, the present affidavit is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

9. I state that everything stated above has been stated by me in my official capacity on and derived from the official record and I state that nothing material has been concealed therefrom.

NOTARY
K.P. MISRA
ADV. & NOTARY
LUCKNOW U.P.
REGN. NO. 20914
GOVERNMENT OF INDIA

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**
**M.A. NO. 57/2025**
**IN**
**ORIGINAL APPLICATION NO. 613/2022**

**IN THE MATTER OF:**
**RAM MILAN SAHANI**

**...APPLICANT**

**VERSUS**

**STATE OF U.P. & ORS.**

**...RESPONDENT(s)**

**AFFIDAVIT**

I, Maneesh Mittal, aged S/o Late Ram Autar Mittal, about 45 years, posted as Secretary, Environment, Forest & Climate Change Department, Govt. of Uttar Pradesh, do hereby solemnly affirm and state as under:

1. That I, in the above- mentioned capacity, am fully and well conversant with the facts and circumstances of the case and competent to swear the present Affidavit.
2. That I have gone through the contents of the accompanying compliance report and the contents of the same are true and correct as per my knowledge based on record and legal knowledge obtained.
3. That the contents of the accompanying reply may also be read as part and parcel of this affidavit which are not repealed herein for the sake of brevity.

4/12/25
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

**DEPONENT**

**VERIFICATION**

Verified at LKO. UP. on this 4th day of Dec., 2025, that the contents of the above affidavit from paragraphs 1 to 3 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

**DEPONENT**

NOTARY
C.P. MISRA
ADV. & NOTARY
LUCKNOW U.P.
REGN. NO. 20914
GOVERNMENT OF INDIA

Sworn and Verified
Before Me
4/12/25
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

Identity the deponent/Executant/Suraty who has/have signed/Put T.I. before me.
Adv 2664/02

 **ANNEXURE-1**

**महत्वपूर्ण/समयबद्ध**

# मुख्य सचिव कार्यालय, उत्तर प्रदेश शासन

संख्या: 200 /पी.एस.एम.एस./एस.ओ./2024
दिनांक: 05 अगस्त, 2024

**अपर मुख्य सचिव,**
**पर्यावरण, वन एवं जलवायु परिवर्तन विभाग।**

कृपया मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित **Original Application No. 613/2022 Mr. Ram Milan Sahani Vs. State of U.P. & Ors.** में निर्गत मा0 अधिकरण के **आदेश दिनांक 26.07.2024** (प्रति संलग्न) का सन्दर्भ ग्रहण करने का कष्ट करें।

2. मा0 अधिकरण के आदेश दिनांक 26.07.2024 के मुख्य क्रियात्मक अंश निम्नवत् हैं:

"..................

77. **The Chief Secretary, Government of Uttar Pradesh and the Member Secretary, UPPCB are directed to ensure adequate publicity of this direction through electronic and print media and also through O. A. No. 613/2022 Ram Milan Sahani Vs. & State of UP & Ors. - 59- hoardings, banners etc for due compliance by all concerned. The concerned Municipal Corporation/Municipal Committee/Nagar Panchayat shall also make due publicity through hoardings, banners etc at appropriate places.**

78. The present application is disposed of accordingly with the directions as mentioned above.

79. Reports as directed above may be submitted within four months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF, before the Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before the Bench for further directions.

80. **A copy of this order be sent to Chief Secretary, Government of Uttar Pradesh, the Secretary, Urban Development, Government of Uttar Pradesh, the Secretary, Panchayats and Rural Development, Government of Uttar Pradesh, the Member Secretary, UPPCB, the Commissioner, Municipal Corporation, Gorakhpur, and the District Magistrate, Gorakhpur by email for requisite compliance."**

3. अनुरोध है कि कृपया मा0 अधिकरण के उक्त आदेश दिनांक 26.07.2024 के अनुपालन में नियमानुसार आवश्यक कार्यवाही कराने का कष्ट करें।

**संलग्नक:** यथोक्त।

05.08.2024
(रवीन्द्र कुमार)
विशेष सचिव एवं स्टॉफ आफिसर,
मुख्य सचिव,
उ0प्र0 शासन।

संख्या एवं दिनांक: तदैव।

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:

1. प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन।
2. प्रमुख सचिव, ग्राम्य विकास विभाग, उ0प्र0 शासन।

05.08.2024
(रवीन्द्र कुमार)
विशेष सचिव एवं स्टॉफ आफिसर,
मुख्य सचिव,
उ0प्र0 शासन।

सं०-मु०स०-02 | 81-7-25

874

**ANNEXURE-2**

**महत्वपूर्ण/समयबद्ध**

# मुख्य सचिव कार्यालय, उत्तर प्रदेश शासन

संख्या: 22 /पी.एस.एम.एस./एस.ओ./2025
दिनांक: 03 फरवरी, 2025

**प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग**
**प्रमुख सचिव, नगर विकास विभाग**

1089/PSA-28

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित **Original Application No. 45/2025 Gaurav Aggarwal Vs. State of Uttar Pradesh** में निर्गत मा0 अधिकरण के आदेश दिनांक 30.01.2025 के अनुपालन के सम्बन्ध में स्टैन्डिंग काउन्सिल, मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा प्रेषित ईमेल दिनांक 02.02.2025 (प्रति संलग्न) का सन्दर्भ ग्रहण करने का कष्ट करें।

(अनिल कुमार)
प्रमुख सचिव,
पर्यावरण, वन एवं
जलवायु परिवर्तन विभाग
एवं पंचायती राज
उ0प्र0 शासन

2. मा0 अधिकरण के उक्त आदेश के क्रम में प्रश्नगत ईमेल दिनांक 02.02.2025 द्वारा निम्नवत् कार्यवाही की अपेक्षा की गई है:

691/SF/25
S0-7

1. **Implementation of the Ram Milan Sahani Judgment regarding MSW management.**
2. **Filing of a specific affidavit by the Secretary, Environment, ensuring compliance with the judgment.**

04-02-25

3. उपरिसन्दर्भित वाद **Mr. Ram Milan Sahani Vs. State of U.P. & Ors. (Original Application No. 613/2022)** में निर्गत मा0 अधिकरण के आदेश दिनांक 26.07.2024 के सम्बन्ध में इस कार्यालय के पत्र संख्या: 200/पी.एस.एम.एस./एस.ओ./2024, दिनांक 05.08.2024 (प्रति संलग्न) द्वारा आवश्यक कार्यवाही की अपेक्षा की गई है।

Urgent
(सुशांत शर्मा)
सचिव,
पर्यावरण, वन एवं
जलवायु परिवर्तन विभाग,
उत्तर प्रदेश शासन।

4. अत: अनुरोध है कि कृपया मा0 अधिकरण के उपर्युक्त आदेश के सम्बन्ध में प्रेषित ईमेल के क्रम में नियमानुसार आवश्यक कार्यवाही कराने का कष्ट करें।

संलग्नक: यथोक्त।

**03.02.2025**
(रवीन्द्र कुमार)
विशेष सचिव एवं स्टॉफ आफिसर,
मुख्य सचिव,
उ0प्र0 शासन।

PS DPS
4-2-25

**ANNEXURE-3**

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7
संख्या-मु0स0-06(1)/81-7-2024
लखनऊ: दिनांक: 20 सितम्बर, 2024

प्रमुख सचिव,
नगर विकास विभाग,
उत्तर प्रदेश शासन।

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या-613/2022 Mr. Ram Millan Sahani Vs State of U.P. & Ors. में पारित आदेश दिनांक 26.07.2024 का अवलोकन करने का कष्ट करें, जिसके मुख्य क्रियात्मक अंश निम्नवत् हैं:-

*"........76. **Accordingly, we specifically direct that there shall be complete prohibition on littering/dumping of Solid Waste at unauthorized places particularly roadsides, rivers, waterways, wetlands, lakes, nalas, panchayat or revenue lands, land owned by PWD or other various authorities in the entire State of Uttar Pradesh with effect from the date of this order and for each such incident of default, violator shall be liable to pay environmental compensation of Rs. 5,000/- in case of first instance and Rs. 10,000/- in case of any further instance of littering/dumping of solid waste not falling in the category of bulk waste and Rs. 25,000/- in case of first instance and Rs. 50,000/- in case of any further instance of littering/dumping of bulk waste by any bulk waste generator, concessionaire, ULB or any other person or body responsible for the same. The concerned Commissioner of Municipal Corporation or the concerned Executive Officer of Municipal Council or Nagar Panchayat shall designate appropriate number of officers thereof for imposing environmental compensation on the violators. In addition to such designated Officers of Municipal Corporation/Municipal Council/Nagar Panchayat, the Regional Officer, UPPCB shall also be entitled to impose environmental compensation from the violators. Environmental compensation so imposed/realized shall be deposited with the concerned Municipal Corporation/Municipal Council/Nagar Panchayat/UPPCB. In case of non-payment the environmental compensation as mentioned above shall be recovered as arrears of land revenue by the Competent Authority in accordance with law. Environmental compensation so realized shall be utilized by the concerned Municipal Corporation/Municipal Council/Nagar Panchayat for proper management and processing of Solid Waste within its respective jurisdiction.***

***77. The Chief Secretary, Government of Uttar Pradesh and the Member Secretary, UPPCB are directed to ensure adequate publicity of this direction through electronic and print media and also through hoardings, banners etc for due compliance by all concerned. The concerned Municipal Corporation/Municipal Committee/Nagar Panchayat shall also make due publicity through hoardings, banners etc at appropriate places.***

*78. The present **application is disposed of accordingly with the directions as mentioned above.***

***79. Reports as directed above may be submitted within four months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF, before the Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before the Bench for further directions.***

*80. A copy of this order be sent to Chief Secretary, Government of Uttar Pradesh, the Secretary, Urban Development, Government of Uttar Pradesh, the Secretary, Panchayats and Rural Development, Government of Uttar Pradesh, the Member Secretary, UPPCB, the Commissioner, Municipal Corporation, Gorakhpur, and the District Magistrate, Gorakhpur by email for requisite compliance."*

2- मा0 एन0जी0टी0 द्वारा विशेष रूप से इस आदेश की तिथि (26.07.2024) से सम्पूर्ण उ0प्र0 राज्य में अनधिकृत स्थानों विशेषकर सड़क किनारे नदियों, जलमार्गों, आर्द्रभूमि, झीलों, नालों, पंचायत या राजस्व भूमि,

लोक निर्माण विभाग या अन्य विभिन्न प्राधिकरणों के स्वामित्व वाली भूमि पर ठोस अपशिष्ट को फेकने/डम्प करने पर पूर्णतः प्रतिबन्ध के निर्देश दिये गये हैं। मा0 एन0जी0टी0 द्वारा उल्लंघनकर्ताओं पर जुर्माना लगाये जाने, वसूलने एवं उसके उपयोग के संबंध में भी निर्देश दिये गये है।

प्रकरण में मा0 अधिकरण द्वारा पारित उक्त आदेश दिनांक 26.07.2024 के अनुसार मुख्य सचिव, उ0प्र0 तथा सदस्य सचिव, यूपीपीसीबी को इलेक्ट्रॉनिक एवं प्रिंट मीडिया के माध्यम से उक्त निर्देश का पर्याप्त प्रचार सुनिश्चित करने तथा सभी संबंधितों द्वारा उचित अनुपालन के लिए होर्डिंग्स, बैनर आदि के माध्यम से भी इसका प्रचार करने के निर्देश दिये गये है। उक्त के अतिरिक्त संबंधित नगर निगम/नगर पालिका समिति/नगर पंचायत द्वारा भी उचित स्थानों पर होर्डिंग्स, बैनर आदि के माध्यम से इसका समुचित प्रचार-प्रसार करने के निर्देश दिये गये हैं।

उपरोक्त निर्देशानुसार रिपोर्ट चार माह के भीतर मा 0 अधिकरण में दाखिल किये जाने के भी निर्देश दिये गये है।

3- अतः इस संबंध में मुख्य सचिव कार्यालय, उ0प्र0 शासन के पत्र संख्या-200/पी.एस.एम.एस./एस.ओ./2024, दिनांक 05.08.2024 की छायाप्रति संलग्नक सहित प्रेषित करते हुए निर्देशित किया जाता है कि प्रश्नगत प्रकरण में पारित मा0 अधिकरण के आदेश दिनांक 26.07.2024 के अनुपालन हेतु आवश्यक कार्यवाही सुनिश्चित की जाये तथा अधोहस्ताक्षरी के स्तर से की जाने वाली कार्यवाही का प्रस्ताव तत्काल प्रस्तुत किया जाय। मा0 एन0जी0टी0 के निर्देशानुसार समयान्तर्गत रिपोर्ट भी दाखिल करायी जाय तथा दाखिल की गयी रिपोर्ट की प्रति पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं0 उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को उपलब्ध करायी जाय।

**संलग्नक-यथोक्त।** (ई-मेल से प्रेषित)

Signed by
Manoj Kumar Singh
Date: 18-09-2024 16:28:50

संख्या एवं दिनांक तदैव:-

**प्रतिलिपि**- निम्नलिखित को मुख्य सचिव कार्यालय, उ0प्र0 शासन के उक्त पत्र दिनांक 05.08.2024 की छायाप्रति संलग्नक सहित सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-
1- अपर मुख्य सचिव/प्रमुख सचिव, ग्राम्य विकास, पंचायती राज, राजस्व विभाग, उ0प्र0 शासन।
2- सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3- गार्ड फाइल।

आज्ञा से,

( आशीष तिवारी )
सचिव।

**ANNEXURE-4**

**उत्तर प्रदेश शासन**
**पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7**
**संख्या- मु०स०-02(1)/81-7-2025-1687409**
**लखनऊ: दिनांक: 23 अप्रैल, 2025**

**प्रमुख सचिव,**
नगर विकास विभाग,
उत्तर प्रदेश शासन।

कृपया मुख्य सचिव, उ०प्र० शासन के स्तर से निर्गत पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उ०प्र० शासन के पत्र संख्या-मु०स०-06(1)/81-7-2024, दिनांक 20.09.2024 **(प्रति संलग्न)** का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या-613/2022 Mr. Ram Millan Sahani Vs State of U.P. & Ors. में पारित आदेश दिनांक 26.07.2024 के अनुपालन हेतु आवश्यक कार्यवाही सुनिश्चित किये जाने तथा मुख्य सचिव, उ०प्र० शासन के स्तर से की जाने वाली कार्यवाही का प्रस्ताव तत्काल प्रस्तुत किये जाने हेतु अनुरोध किया गया है। साथ ही मा० एन०जी०टी० के निर्देशानुसार समयान्तर्गत रिपोर्ट भी दाखिल कराये जाने तथा दाखिल की गयी रिपोर्ट की प्रति पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को उपलब्ध कराये जाने हेतु भी अनुरोध किया गया है।

2- इस संबंध में अवगत कराना है कि शासन के उक्त संदर्भित पत्र दिनांक 20.09.2024 के संदर्भ में वांछित कृत कार्यवाही की आख्या / रिपोर्ट अभी तक अप्राप्त है।

3- अतः इस संबंध में मुख्य सचिव कार्यालय, उ०प्र० शासन के पत्र संख्या-22/पी.एस.एम.एस./एस.ओ./2025, दिनांक 03.02.2025 की छायाप्रति संलग्नक सहित प्रेषित करते मुझे यह कहने का निदेश हुआ है कि कृपया शासन के उक्त संदर्भित पत्र दिनांक 20.09.2024 द्वारा वांछित कृत कार्यवाही की आख्या/रिपोर्ट पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन (Email-envsection7@gmail.com) एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को उपलब्ध कराने का कष्ट करें।

**संलग्नक-यथोक्त।**

Signed by
Ghanshyam Singh
Date: 23-04-2025 11:48:26
( घनश्याम सिंह )
विशेष सचिव

**संख्या एवं दिनांक तदैव:-**
**प्रतिलिपि-** निम्नलिखित को मुख्य सचिव कार्यालय, उ०प्र० शासन के उक्त पत्र दिनांक 03.02.2025 की छायाप्रति संलग्नक सहित सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1- अपर मुख्य सचिव/प्रमुख सचिव, ग्राम्य विकास, पंचायती राज, राजस्व विभाग, उ०प्र० शासन। **(प्रति संलग्न)**

2- सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ। **(प्रति संलग्न)**

3- गार्ड फाइल।

आज्ञा से,
Signed by
Shailendra Kumar
Date: 23-04-2025 17:06:15
( शैलेन्द्र कुमार )
उप सचिव।